

**IN THE INCOME TAX APPELLATE TRIBUNAL,
CUTTACK BENCH, CUTTACK**

**BEFORE S/SHRI N.S SAINI, ACCOUNTANT MEMBER
AND PAVAN KUMAR GADALE, JUDICIAL MEMBER**

ITA No. 134/CTK/2016
Assessment Year : 2012-13

M/s. Puran Alloys & Steel Pvt Ltd., Plot No.1, Mancheswar Industrial Estate, Bhubaneswar.	Vs.	ACIT, Corporate Circle 1(2), Bhubaneswar.
PAN/GIR No.AACCP 2032 J		
(Appellant)	..	(Respondent)

Assessee by : None
Revenue by : Shri D.K.Pradhan, DR

Date of Hearing : 22/08/ 2017
Date of Pronouncement : 22 /08/ 2017

ORDER

Per N.S.Saini, AM

This is an appeal filed by the assessee against the order of the CIT(A)-1 Bhubaneswar dated 7.1.2016 for the assessment year 2012-13.

2. None appeared on behalf of the assessee when the matter was called for hearing nor any application for adjournment was filed.

3. On perusal of records filed before the Tribunal, it is found that the Registry has issued a defect notice dated 27.4.2016 to the assessee as under:

- 1) Form No.35 and grounds before CIT(A) not filed.
- 2) Original/certified copy of CIT(A) order not filed.
- 3) Copy of quantum assessment order not filed.

It is observed that till date, the defects pointed out by the registry have not been removed. In view of above, we dismiss the appeal of the assessee in limine.

4. In the result, appeal filed by the assessee is dismissed as unadmitted.

Order pronounced in the open court on 22 /08/2017.

Sd/-

sd/-

(Pavan Kumar Gadale)
JUDICIALMEMBER

(N.S Saini)
ACCOUNTANT MEMBER

Cuttack; Dated 22 /08/2017

B.K.Parida, SPS

Copy of the Order forwarded to :

1. The Appellant : /s. Puran Alloys & Steel Pvt Ltd., Plot No.1, Mancheswar Industrial Estate, Bhubaneswar
2. The Respondent. ACIT, Corporate Circle 1(2), Bhubaneswar.
3. The CIT(A)-1, Bhubaneswar
4. Pr.CIT-1, Bhubaneswar
5. DR, ITAT, Cuttack
6. Guard file.
//True Copy//

BY ORDER,

SR.PRIVATE SECRETARY
ITAT, Cuttack